

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). \_\_\_\_\_ OF 2018  
(Arising out of SLP (C) Nos. \_\_\_\_\_/2018  
(Arising out of Diary Nos.19031/2018)

ASHOKE KUMAR PAN . . . APPELLANT(S)

VERSUS

MAITHAN CERAMIC LIMITED & ANR. . . . RESPONDENT(S)

O R D E R

1. Heard learned counsels for the parties and perused the relevant material.
2. Leave granted.
3. The parties have since settled the matter and the amounts have been paid. We are, therefore, of the view that we utilize our powers under Article 142 of the Constitution of India. We take on record the statement between the parties and set-aside the National Company Law Tribunal Order.
4. The appeals are accordingly disposed of.

....., J.  
(RANJAN GOGOI)

....., J.  
(R. BANUMATHI)

NEW DELHI  
JULY 03, 2018

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19031/2018

ASHOKE KUMAR PAN

Petitioner(s)

VERSUS

MAITHAN CERAMIC LIMITED &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75764/2018-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.75763/2018-PERMISSION TO  
FILE SLP)

Date : 03-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Ms. Nandini Sen Mukherjee, AOR  
Mr. V.V.V. Sastry, Adv.For Respondent(s) Mr. Mehul M. Gupta, Adv.  
Mr. Ganesh N. Jajodia, Adv.  
Mr. R.P. Gupta, AORUPON hearing the counsel the Court made the following  
O R D E RPermission to file special leave petition is  
granted.Application for exemption from filing official  
translation is allowed.

Leave granted.

The appeals are disposed of in terms of the  
signed order.Pending application(s), if any, shall stand  
disposed of.(NEETU KHAJURIA)  
COURT MASTER(ASHA SONI)  
BRANCH OFFICER

(Signed order is placed on the file.)